

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : C : DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER

ITA No.3900/Del/2018
Assessment Year: 2014-15

JNS Instruments Ltd.,
GI-48, GT Karnal Road Indl. Area,
New Delhi.
PAN: AAACJ7034Q
(Appellant)

Vs Pr. CIT,
Central-2,
New Delhi

(Respondent)

Assessee by : Shri Madhur Aggarwal, Advocate
Revenue by : Sh. Mohd. Gayasuddin Ansari, CIT, DR

Date of Hearing : 18.05.2023
Date of Pronouncement : 24.05.2023

ORDER

PER M. BALAGANESH, AM:

This appeal in ITA No.3900/Del/2018 for AY 2014-15 arises out of the order of the Commissioner of Income Tax (Appeals), Central II, New Delhi [hereinafter referred to as 'Id. CIT(A)', in short] in Appeal No.PCIT(C)-2/2017-18/3119 dated 28/29.03.2018 against the order of assessment passed u/s 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') dated 30.03.2016 by the Assessing Officer (hereinafter referred to as 'Id. AO').

2. At the time of hearing, the Id. AR before us submitted that he has been instructed to state that the appeal filed by the assessee be withdrawn. Though he promised to the Bench to file a letter in this regard before the end of the day,

the same was not filed by the assessee. However, the submission made by the ld. AR is reckoned as a statement made from the bar and, accordingly, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 24.05.2023

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 24th May, 2023.

dk

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Asstt. Registrar, ITAT, New Delhi